

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

**Excise Appeal No.85549 of 2017
(with Miscellaneous Application No.E/Misc/86383/2019)**

[Arising out of Order-in-Appeal No.PUN-EXCUS-001-APP-316 to 323-16-17,
dt.30.12.2016, passed by the Commissioner (Appeals-I), CE, Pune-1]

Commissioner of Central Excise, Pune-II
ICE House, 41-A, Sasoon Road, Opp. Wadia College,
Pune 411 001

.....Appellant

VERSUS

M/s Bridgestone India Pvt. Ltd
Plot No.A-43, Phase-II, MIDC Chakan,
Village: Sawardari, Tal: Khed,
Pune 410 501

.....Respondent

Appearance:

For Appellant : Shri Anil Choudhary, DC (AR)
For Respondent : None

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87368 / 2019

Date of Hearing: 20.12.2019
Date of Decision: 20.12.2019

PER: SANJIV SRIVASTAVA

This miscellaneous application is filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs.50.00 lakhs, in view of CBEC's Litigation Policy Circular No.390/Misc/116/2017-JC, dated 22.08.2019.

2. In the result, miscellaneous application is allowed and Revenue's appeal is dismissed being withdrawn.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar